

CENTRAL ADMINISTRATIVE TRIBUNAL,
Mumbai Bench, Mumbai.

OA No. 223/2021

Date of decision : 09.03.2021

Coram: Dr. Bhagwan Sahai, Member (A)
Ravinder Kaur, Member (J)

Dipak Chandrakant Sanap,
Adult, Occup: Service, Presently working as Postal
Assistant, Having office at:
Post Office, IRLA(W),
Mumbai- 400 052.

... Applicant.
(By Advocate Shri Abhijeet Patil).

Versus

1. Govt. of India,
Through its Principal Secretary,
Ministry of Communications,
Department of Post, Dak Bhawan,
Sansad Marg, New Delhi- 110 001.
2. The Chief Postmaster General,
Maharashtra & Goa Circle, 2nd Floor,
Mumbai GPO Old Building, Mumbai- 400 001.
3. The Post Master General,
Mumbai Region, Mumbai- 400 001.
4. The Post Master General,
Aurangabad Region, Aurangabad- 431002.
5. Sr. Superintendent of PO's,
Mumbai North Division, Vile Parle,
Mumbai- 400 057.
6. Superintendent of PO's,
Beed Division, Maharashtra Circle,
Maharashtra- 400 057.

.. Respondents.

(By Advocate Shri N K Rajpurohit).

Order (Oral)

Per : Ravinder Kaur, Member (J) .

Shri Abhijeet Patil, learned counsel for
the applicant.

Shri N K Rajpurohit, learned counsel for the respondents.

2. The applicant was appointed as Postman in Mumbai Division on 12.07.2010. Thereafter, he was promoted to the post of Postal Assistant. Since his old-aged parents are residing at Beed Division, the applicant moved representation dt. 27.12.2014 under Rule 38 of Postal & Telegraph Manual(Vol. IV) for transfer to Aurangabad region from Mumbai region. Thereafter, he filed several representations dt. 22.07.2017, 29.11.2017, 20.07.2018, 18.06.2019 & 07.01.2021. However, he did not get any response from the respondents on any of his aforesaid representations. In these set of circumstances, the respondents are directed to consider the representations of the applicant referred above as per the relevant rules & regulations and pass a reasoned and speaking order within eight weeks from the date of receipt of certified copy of this order and communicate the same to the applicant in one week thereafter. With these directions, the OA stands disposed off at admission stage itself. No order as to costs.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)